THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Review Application No.28/2007
In
Original Application No.62/2006
This the & Cay of May 2008.

HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Union of India & Others

...Applicant.

By Advocate: Shri Rajendra Singh.

Versus.

H.P. Dubey

.... Respondents.

By Advocate: None.

(Under Circulation)

ORDER

BY HON'BLE MR. M. KANTHAIAH, MEMBER (J)

The petitioners / respondents have filed this Review application for reviewing the order and judgment Dt. 29.5.2007 on the ground that the authorities have disposed of the claim of the applicant for appointment on compassionate ground as per rules and as such, the matter has be reviewed.

- 2. Alongwith this review application the petitioners/ respondents have also filed an application for condonation of delay in filing review application, in which they have not furnished any details of number of days of delay in fling review application and also the reasons for causing such delay.
- 3. The matter has been taken in circulation.

- 4. The point for consideration is whether the petitioners/respondents are entitled for the review as prayed for.
- 5. The admitted facts of the case are that the respondent herein is the original applicant who, filed OA challenging the impugned rejection order Dt. 22.11.2005 under which, the authorities have rejected his claim for compassionate appointment. After exchange of pleadings and after hearing both side Advocates, the Tribunal has passed it's judgment on 29.05.2007 with a reasoned order allowing the claim of the applicant. Against the said judgment Dt. 29.05.2007, the respondents have filed the present review application on10.10.2007 along with an application for condonation of delay.
- In the application for condonation of delay, the petitioners/ respondents have not furnished the details of delay and also the reasons for causing such delay. Without any such reasons, simply they filed an application for condonation of delay in filing review application. As per the Rule-17 of Central Administrative (Procedure) Rules, 1987, the limitation prescribed for filing review application is only 30 days from the date of receipt of the copy. But in the instant case, the petitioners/ respondents have filed this review application after more than 4 ½ months. Though they have filed condonation of delay application, which does not furnish any of the reasons for causing delay in filing such review application and without giving any reasons grounds application for condonation of delay in filing Review application is not at all maintainable. Further, there is no provisions for condonation of delay in entertaining review applications judgment decided G. Narasimha Rao Vs. Regional Joint Director

of School Education, Warangal and Others-2005 (4) SLR 720

also supports the same.

7. By way of this review application the petitioners/respondents

have sought review of the judgment and order on the ground that of

scheme for appointment on compassionate appointment and also non

eligibility of the applicant for such appointment. The Tribunal in it's

judgment discussed all those details and after giving reasons allowed

the O.A. quashing the impugned rejection order.

8. By way of review one can seek the review of judgment and order

in respect of any typographical mistake, error or calculation mistake

but not by way of re-adjudicating the case afresh. Thus there are no

merits in the claim of the petitioners/ respondents for reviewing the

judgment Dt. 29.5.2007.

9. In the result, the application for review of judgment Dt.

29.5.2007 and also application for condonation of delay in filing

Review applicant are rejected. No costs.

(M. KANTHAIAH) MEMBER (J)

08.05.2008